

DR. G.S. RAJHANS (Jhanjharpur): Kala-azar is taking a heavy toll of human lives...

(*Translation*)

MR. SPEAKER: It has been taken up twice. The persons who can make arrangements for treatment of Kala-Azar is sitting here.

DR. G.S. RAJHANS: People are dying there.

MR. SPEAKER: Take Shri Rafique Alam there.

DR. G.S. RAJHANS: Should we take him when Kala-azar is there.

MR. SPEAKER: No!

12.08 hrs.

PAPERS LAID ON THE TABLE

(*English*)

Urban land (Ceiling and Regulation) Amendment Rules, 1989

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): On behalf of Shri-mati Mohsina Kidwai :

I beg to lay on the Table a copy of the Urban Land (Ceiling and Regulation) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 371 in Gazette of India dated the 20th May, 1989 together with an explanatory memorandum, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976. [Placed in Library. See No. LT- 8093/89]

Notifications under Forest (Conservation) Act 1980 and Environment (Protection) Act, 1986

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): I beg to lay on the Table—

- (1) A copy of the Forest (Conservation) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 640(E) in Gazette of India dated the 26th June, 1989, under sub-section (2) of section 4 of the forest (Conservation) Act, 1980. [Placed in Library. See No. LT-8094/89]
- (2) A copy of the Notification No. S.O. 408 (E) (Hindi and English versions) published in Gazette of India dated the 6th June, 1989 delegating the power vested under section 5 of the Environment (Protection) Act, 1986 to the Government of West Bengal and Manipur, issued under section 23 of the Environment (Protection) Act, 1986. [Placed in Library. See No. LT-8095/89]

Annual Report and Review on the working of Punjab State Warehousing Corporation, Chandigarh for 1987-88

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL): On behalf of Shri Sukh Ram, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Warehousing Corporation, Chandigarh, for the year 1987-88 along with Audited Accounts, under sub-section

(11) of section 31 of the Warehousing Corporation Act, 1962 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Warehousing Corporation, Chandigarh, for the year 1987-88. [Placed in Library. See No. LT-8096/89]

Annual Report of the National Capital Region Planning Board for 1988-89

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, for the year 1988-89 under section 26 of the National Capital Region Planning Board Act, 1985 [Placed in Library. See No. LT-8097/89]

Employees' Provident funds (Amendment) Scheme, 1989, Notification under Child Labour (Prohibition and Regulation) Act, 1986 and Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund (Amendment) Rules 1989

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHA KRISHAN MALAVIYA): I beg to lay on the Table—

- (1) A copy of the Employee's Provident Funds (Amendment) Scheme, 1989 (Hindi and English versions) published in Notification No. G.S.R. 690 (E) in Gazette of India dated the 30th

June, 1989, under sub-section (2) of section 7 of the Employee's Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-8098/89]

- (2) A copy of the Notification No. S.O. 404 (E) (Hindi and English versions) published in Gazette of India dated the 5th June, 1989 adding certain 'occupations' and 'processes' to the Schedule to the Child Labour (Prohibition and Regulation) Act, 1986, under sub-section (1) of section 19 of the Child Labour (Prohibition and Regulation) Act, 1986. [Placed in Library. See No. LT 8099/89]
- (3) A copy of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 338 in Gazette of India dated the 6th May, 1989, under sub-section (4) of section 12 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976. [Placed in Library. See No. LT-8100/89]

12.09 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of the sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropria-